

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2301/2015

(Arising out of impugned final judgment and order dated 07/07/2014 in WP No. 17601/1995 passed by the High Court of Judicature at Allahabad)

U. P. FINANCIAL CORPORATION & ANR.

Petitioner(s)

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.
(with office report on default)

Respondent(s)

Date : 25/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
[IN CHAMBER]

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, Adv.

For Respondent(s) Ms. Divya Krishnan, Adv.
Ms. Varsha Banerjee, Adv.
Mr. Rohit K. Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

By way of last chance two weeks' time is allowed to comply with the office report.

(USHA BHARDWAJ)
AR-CUM-PS

(INDU POKHRIYAL)
COURT MASTER